

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-176-2020**

Vasant Y. Sawant and

16 ors.

.... Petitioners.

Versus

State of Goa and ors.

.... Respondents.

Mr. S. D. Lotlikar, Senior Advocate with Mr. Jayant Karn, Advocate for the Petitioner.

Mr. D.Pangam, Advocate General with Ms. Ankita Kamat, Addl. Government Advocate for the Respondents.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 8th September, 2020

P.C.:

We issue Rule.

2. Pleadings to be completed within three months. If pleadings are completed, liberty to apply for final disposal.

3. Since, Ms. Ankita Kamat, learned Addl. Government Advocate waives service to Rule, there will be no necessity of sending notices to the respondents.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-